

47. Varun Enterprises  
17, Parvati Nagar  
Tonk Phatak  
Jaipur 302 017

48. Varun Enterprises  
27, MPLUN Sheds  
Sector H  
Industrial Area  
Govindpura  
Bhopal  
462023

**Complaints received by Deputy Director  
General, NCC Uttar Pradesh**

1594. DR. BAPU KALDATE:

SHRIMATI KAMLA SINHA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that some complaints have recently been received by the Deputy Director General, NCC, Uttar Pradesh regarding corruption in appointments and transfer of the civilian employees;

(b) if so, what are the details thereof;

(c) whether any inquiry has been held by Government in this connection; if so, what are their findings in the matter;

(d) whether it is a fact that some senior civilian employees against whom these complaints were received have been continuing in their posts for a much longer period than allowed by Government instructions; and

(e) if so, what remedial steps are proposed to be taken in the matter?

THE MINISTER OF DEFENCE  
(SHRI SHARAD PAWAR) (a) to

(c) An anonymous complaint dated 30 April '91 was received against a Head Clerk in the State Cell of NCC Dte, Uttar Pradesh, alleging corruption in issuing transfer orders of a Group 'C' employee. An enquiry conducted into the anonymous complaint by the Officer incharge of the concerned Branch in the NCC Directorate, UP, showed that the allegation were unsubstantiated.

(d) No fixed period has been prescribed for posting of Group 'C' and 'D' civilian employees.

(e) Does not arise.

**Complaints of fraud against 13 UP  
girls BN, NCC, Ghaziabad**

1595. SHRIMATI KAMLA SINHA:  
Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that some complaints have recently been received by the Director General, NCC regarding fraud committed by some employees of 13 UP Girls Bn, NCC Ghaziabad, in their leave accounts in the preceding years;

(b) if so, what are the details thereof;

(c) whether any investigations or inquiry has been held into these complaints;

(d) if so, what are the findings thereof; and

(e) what action has been taken/proposed to be taken by the Government in the matter?

THE MINISTER OF DEFENCE  
(SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) to (e) Two signed complaints dated 19 Sept. '90 and 7 June '91 and two anonymous complaints dated 19th Dec. 90 and 20th Feb. 91 were received alleging, inter alia, alteration in the Attendance Register and omission to record details of leave availed of by a clerk in the 13 UP Girls Battalion NCC, Ghaziabad. An inquiry was held. The two signed complaints were found to be pseudonymous. However, delay in the non-completion of level records of the clerks was discovered. This omission, was rectified.

**8 per cent incidental charges to  
Drug Companies**

1596. SHRI RAJANI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government are allowing 8 per cent incidental charges to drug companies while fixing the prices of finished medicines;

(b) whether it is also a fact that Government allow incidental charges to

those companies who do not incur these charges;

(c) if so, what is the justification therefor; and

(d) which documents are verified before allowing 8 per cent incidental charges?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) Sir, while fixing the prices of formulations, incidental charges to cover sales tax, Octroi, Freight and Insurance etc. to a maximum limit of 8 per cent or actuals, whichever is lower, is allowed, on the basis of authentic documents, on the notified price or the purchase price of the bulk drug, whichever is lower. In cases of ceiling packs, whose prices are notified in official Gazette and have to be followed by all manufacturers of those packs, incidentals are allowed at 8 per cent.

#### Japan's offer of help in Nuclear Energy

1597. SHRI SHANTI TYAGI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Japan is prepared to help India in a big way to harness nuclear energy for peaceful purpose;

(b) if so, whether any conditions have been proposed for such assistance; and

(c) if so, what are these conditions and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) to (c) There have been no discussions with the Japanese Government on the subject.

#### Cash award scheme by CSIR to SC/STs.

1598. SHRI SANGH PRIYA GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some scheme of cash awards for bright SC/ST students to motivate them to take up Science studies at plus two level was introduced in 1988-89 by Council of Scientific and Industrial Research (CSIR); if so, what were the criteria and the amount of cash awards to be given to each student;

(b) the number of applications received from Uttar Pradesh and alongwith the names of the applicants;

(c) the number of applicants awarded so far year-wise, details thereof;

(d) whether it is a fact that some deserving and eligible applicants were not given awards, if so, the reasons therefor; and

(e) whether the guilty persons would be punished?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA).

(a) Yes, Sir. The scheme was notified on 23-11-1987 which provided for identification of SC/ST students from various State Boards/Central Boards of Education or Departments of Welfare of Central and States dealing with SC/ST students for awarding cash awards to motivate them to take up Science studies at plus two level. As per the criteria laid down:

(i) The selected candidates should have obtained highest marks in order of merit in the aggregate of science subjects a Xth class examination at the respective State Board of School Education/Central Education Board.

(ii) The selected candidates should have obtained at least 2nd Class marks in Science subjects and passed in all other subjects.